## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

#### UNSTARRED QUESTION NO:4185 ANSWERED ON:19.08.2010 REGISTRATION OF COMPANIES Azad Shri Kirti (Jha);Muttemwar Shri Vilas Baburao;Rawat Shri Ashok Kumar;Sainuji Shri Kowase Marotrao

### Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of companies registered by the Registrar of companies during the last three years and the current year in the country;

(b) whether a large number of companies are operating without getting themselves registered with the Registrar of companies specially in the backward areas;

(c) if so, whether it is mandatory for a company to get registered within the stipulated time;

(d) if so, the details thereof and the criteria fixed in this regard; and

(e) the action taken or proposed to be taken against such unregistered companies during the last three years, till date?

# Answer

#### THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) 1,98,257 companies have been registered by the Registrar of Companies during the last three years i.e. 2007-08, 2008-09 & 2009-10 and 32,517 companies from 1.4.2010 to 31.7.2010 during the current year.

(b) No, Sir.

(c) & (d) It is mandatory to register a company under the Companies Act, 1956 at the time of its formation, after which it comes into existence.

(e) ROC Kanpur, has registered criminal cases against one unregistered company namely Purvanchal Krishi Vipanan Corporation Ltd. and its other accused under section 420, 467, 468 and 471 of Indian Penal Code at Hussainganj Police Station, Lucknow.